

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi, Court No. 1

Date of hearing/decision: 01.11. 2017

Ex. Appeal No. 2898 of 2011

(Arising out of order in appeal No. 161-163/CE/DLH/2010 dt. 27.09.2010 passed by the Commissioner of Central Excise (Appeals), Delhi-I).

M/s North East Traders

Appellant

Vs.

CCE, Delhi-I

Respondent

Appearance:

None for the appellant

Sh. M. R. Sharma, AR for the respondent

Coram:

Hon'ble Mr. Justice (Dr.) Satish Chandra, President

Hon'ble Mr. V. Padmanabhan, Member (Technical)

Final Order No. 57560/2017

Per: Justice (Dr.) Satish Chandra

Since filing of the appeal, it was listed from time to time. On 28.09.2017, none appeared on behalf of the appellant inspite of notice. So, the case was adjourned to 30.11.2017. Again on 31.10.2017, none appeared on behalf of the appellant inspite of the notice. So, the case was adjourned to 01.11.2017.

2. Ld. AR for the Revenue tried to inform telephonically but failed. Today, none appeared on behalf of the appellant nor any request for adjournment is available on record. It shows that the appellant is not serious to pursue the case.

3. It may be mentioned that as per the maxim *VIA ILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT*, law helps those who are vigilant and not those who go to sleep.

4. In view of above, the appeal is dismissed for default.

(Dictated and pronounced in the open Court).

(V. Padmanabhan)
Member (Technical)

(Justice (Dr.) Satish Chandra)
President

Pant

